

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
CHUR TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Chur Textiles Limited
2.	Date of incorporation of corporate debtor	08/11/1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110MH1996PLC103857
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No: 7/2, Grd, 1st Floor, 2nd Flr, Sarawali Midc, Kalyan-Bhiwandi Rd, Thane, Thane, Maharashtra, India, 421302
6.	Insolvency commencement date in respect of corporate debtor	05/01/2024 (Order Received on 12/01/2024)
7.	Estimated date of closure of insolvency resolution process	03/07/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Rakesh Bothra Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, City - Mumbai, Maharashtra -400098 Email – ip.rakeshbothra@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id – cirp.chur@gmail.com
11.	Last date for submission of claims	24/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms for submission of claims with proof	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(b) Format of Forms / Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 9

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-IV has ordered the commencement of a corporate insolvency resolution process of the **Chur Textiles Limited** on 05/01/2024.

The creditors of **Chur Textiles Limited**, are hereby called upon to submit their claims with proof on or before 24/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/01/2024
Place: Mumbai

sd/-
Rakesh Bothra
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675
AFA valid upto 09/07/2024

ODISHA MINING CORPORATION LIMITED
 OMC House, Bhubaneswar-751001, Odisha
 CIN: U13100OR1956SGC000313, www.omcltd.in

E-auction Notice (19.01.2024 - 15:30 & 15:45 E-auction)

IRON ORE C/O & FINES

The Odisha Mining Corporation Ltd intends to sell various grades of Iron ore C/O & Fines produced at Daitari and Gandhamandir Regions (Block - A & B) and Guafi, Jiling Langolota, Tiringphar, Khandbarhi, Banspani, Unchabali (Maharapat) & Roida 'C' Mines of Barbil Region in Keonjhar District and Khandadhar/Kurnim Mines under Koiria Region in Sundargarh District, Odisha through e-auction which will be conducted by MSTC Ltd. The e-auction shall be held from 11.00 A.M. to 2.00 P.M. on 19.01.2024.

For details, please visit the website of MSTC i.e. www.mstcecommerce.com
GENERAL MANAGER (S&M)
 OIPR- 30005/11/00237/2324

Reliance Industries Limited
 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021

NOTICE is hereby given that the following Shares of Reliance Industries Limited as per details given below have been lost and the under mentioned has applied to the Company for issue of duplicate certificates:

Folio No.	Name of the Shareholders	Cert. No.	No. of shares	Distinctive No.
037134058	1. Lalita Sivaraman Iyer 2. C Sivaraman (deceased)	66809461	326	6887606350 to 6887606375
037134066	1. Lalita S Iyer 2. C Sivaraman (deceased)	66809462	170	6887606376 to 6887606545
037134074	1. Lalita S Iyer 2. C Sivaraman (deceased)	66809463	216	6887606546 to 6887606763

Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Safelium Tower B, Plot 31-32, Gadhivoli, Financial District, Hyderabad-500032 within 30 days from this date else the Company will proceed to issue duplicate certificates.

Name of the Shareholder: Lalita S Iyer
 Place: Mumbai, LALITA S IYER, R/o 307, Baiji Sankaji Apartment, Yashwanthi Main Road, Akshaynagar, Bangalore - 560093
 Date: 12.01.2024

FINANCIAL EXPRESS

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 30 Equity Shares of Rs.10/- (Rupees Ten only) each with Folio No. 0171667 of **GlaxoSmithKline Pharmaceuticals Limited**, having its registered office at GSK House, Dr. Amnita Basant Road, Worli, Mumbai, Maharashtra-400030 registered in the name of **Veena Rai** have been lost. **Veena Manohar Rai** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Company	Certificate No.	Distinctive No. (From - To)	Folio No.	No. and Face value of securities held
GlaxoSmithKline Pharmaceuticals Limited	892983	39647022-39647031	0171667	10 Shares of Face Value 10/-
	892984	39647032-39647041	0171667	10 Shares of Face Value 10/-
	892985	39647042-39647051	0171667	10 Shares of Face Value 10/-

Place: Mumbai, Date: 12th January 2024
Veena Manohar Rai

GNFC
 (An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
 Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India
 CIN: L24110G1976PLC002903, Website: www.gnfc.in

OPEN TENDER NOTICE FOR PROCUREMENT OF NATURAL GAS

GNFC invites offers from interested companies / traders (Bidders) for supply of natural gas to our Bharuch and Dahaj plant location for its gas requirement during February-24. Interested parties are requested to refer our E-Tender notice place on our website www.gnfc.in (in Tenders Tender Notice, Materials Management Department).

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 220 Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. 075535546 of Reliance Industries Ltd, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021 registered in the name of **INDARMAL KOTTHARI and ASHOKKUMAR G. KOTTHARI** have been lost. **INDARMAL KOTTHARI and ASHOKKUMAR GANESHMALJI KOTTHARI and ASHOKKUMAR GANESHMALJI KOTTHARI** have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Company	Folio No.	No. of Securities	Certificate No.	Distinctive (From-To)
RELIAANCE INDUSTRIES LIMITED	075535546	50	16665377	466928490-466928539
	075535546	05	16665378	466928540-466928544
	075535546	50	55202145	1342949419-1342949468
	075535546	05	55202146	1342949469-1342949473
	075535546	55	62700206	2225441764-2225441818
	075535546	55	62788860	2229274589-2229274652

Place: Mumbai, Date: 12th January 2024
ASHOKKUMAR GANESHMALJI KOTTHARI
INDARMAL KOTTHARI

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHUR TEXTILES LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Chur Textiles Limited
- Date of incorporation of corporate debtor: 09/11/1996
- Authority under which corporate debtor is incorporated / registered: ROC/Mumbai
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U11310MH1996PLC036867
- Address of the registered office and principal office of any of corporate debtor: Survey No. 7/2, 2nd Floor, 2nd Fl, Sarvei, Mid, Karam-Bhawan, Net. Thana, Thane, Maharashtra, India: 421302
- Insolvency commencement date in respect of corporate debtor: 06/01/2024 (Order Received on 12/01/2024)
- Estimated date of closure of insolvency resolution process: 03/07/2024
- Name and registration number of the insolvency professional acting as interim resolution professional: Name: - Rakesh Botra Reg. No. - IBSI/PA-001/PA-01755/2019-2020/12675
- Address and e-mail of the interim resolution professional, as registered with the Board: Address - 219-A, 3rd Floor, Viraj Bhuvan Complex, 156, C S T Road, Kalyan, Santacruz East, City, Mumbai, Maharashtra - 400088 Email - irpsrakeshbotra@gmail.com
- Address (and email) to be used for correspondence with the interim resolution professional: Address same as mentioned on point 8 Email - irpsrakeshbotra@gmail.com
- Last date for submission of claims: 24/01/2024
- Classes of creditors, if any, under clause (ii) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not applicable
- Names of creditors professionally identified to act as authorized representatives of creditors in a class (Three months for each class): Not applicable
- Relevant forms for submission of claims with proof: Form B - For Claim by Operational Creditors Except Workmen / Employees Form C - For Claim by Financial Creditors Form D - For Claims by a Workmen or Employees Form E - For Claims by Authorized Representative of Workmen and Employees Form F - For Claims by Other Creditors
- Forms of Forms / Details of authorized representatives are available at: Web link: <https://ibcr.gov.in/home/insolvent> Physical Address: same as mentioned on point 5

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-IV has ordered the commencement of a corporate insolvency resolution process of the **Chur Textiles Limited** on 06/01/2024. The creditors of **Chur Textiles Limited**, are hereby called upon to submit their claims with proof on or before 24/01/2024 to the interim resolution professional at the address mentioned above entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/01/2024 Place: Mumbai
 Rakesh Botra
 Interim Resolution Professional
 Reg. No. IBSI/PA-001/PA-01755/2019-2020/12675
 AFA valid upto 09/07/2024

MEP Infrastructure Developers Limited
 CIN: L45200MH2002PLC136779
 Regd. Office: 2102, FLOOR-21ST, PLOT-52, KESAR EQUINOX, SIR BHALCHANDRA ROAD, HINDU COLONY, DADAR (EAST), MUMBAI - 400014.
 E-mail: investorrelations@mepinfra.com Website: www.mepinfra.com
 Tel: 91 22 24142776 Fax: 91 22 24144454

NOTICE OF THE POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given pursuant to the provisions of Section 108, Section 110 and other applicable provisions of the Companies Act, 2013 (the "Act") read with the Companies (Management and Administration) Rules, 2014 (the "Rules") and in accordance with the guidelines prescribed and relevant Circulars issued by the Ministry of Corporate Affairs for holding general meeting/conducting postal ballot through e-voting, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI LODR"), Secretarial Standards-2 issued by the Institute of Company Secretaries of India and other applicable laws and regulations, if any, including any statutory modification(s) or re-enactment(s) thereto for the time being in force, the Company has completed dispatch of Postal Ballot Notice and Explanatory Statement to the Members electronically whose email address is registered with their Depository Participants ("DPs") at their registered address only through electronic mode on **Friday, the 12th day of January, 2024**, for seeking their approval on resolution as mentioned in the Postal Ballot Notice dated **Friday, the 12th day of January, 2024**. MCA has permitted companies to conduct the Postal Ballot by sending Notice in electronic form only. Accordingly physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope will not be sent to the Members for the Postal Ballot. The voting rights shall be in proportion to the share of the paid-up equity share capital registered in the name of the Members as on the cut-off date, i.e. **Friday, 9th January, 2024**. A person who is not a Member on the cut-off date should treat this Notice for information purpose only.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all the Members. Members are requested to note that the voting both through Postal Ballot and Electronic mode shall commence on **9:00 a.m. on Saturday, 13th January, 2024 and ends on 5:00 p.m. on Sunday, 14th February, 2024**. The result of Postal Ballot will be declared on or before **Tuesday, 13th February, 2024** and communicated to the Stock Exchanges where the Equity Shares of the Company are listed and would also be displayed on the website of NSDL and on the website of the Company. The Board of Directors of the Company have appointed CS Shrinagar Phadke, SVP & ASSOCIATES, Practising Company Secretary (Membership No. FCS 7867 CP No. 18622) as a Scrutinizer for conducting the postal ballot/e-voting process in a fair and transparent manner. In case of any queries/grievances, you may refer the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Download Section of NSDL at www.evoting.nsdl.com or call on Toll Free No.: 1800 1020 990/1800 224 430 or contact Ms. Pallavi Mhatre, Manager, 4th Floor, A Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013, Phone: 1800 1020 990/1800 224 430 e-mail: evoting@nsdl.com. Any queries/grievances pertaining to voting by Postal Ballot, may be addressed to the Company Secretary at MEP Infrastructure Developers Limited at its Registered Office address or you may write to investorrelations@mepinfra.com. Members holding shares in electronic form are requested to update their email address and mobile number with their respective DPs. Process for those shareholders whose email ids are not registered with the depositories for procuring user id and password and registration of email ids for e-voting for the resolutions set out in this notice:

- In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to investorrelations@mepinfra.com in case shares are held in demat mode, please provide DPID-CLUD (16 digit DPID + CLUD or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to investorrelations@mepinfra.com. If you are an individual shareholder holding securities in demat mode, you are requested to refer the login method explained at step 1 (A) i.e. Login method for e-voting for individual shareholders holding securities in demat mode.
- Alternatively shareholder/members may send a request to evoting@nsdl.com for procuring user id and password for e-voting by providing above mentioned documents.
- In terms of SEBI circular dated December 9, 2020 on e-voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email id correctly in their demat account. In order to access e-voting facility, the Notice is available on the Company's website i.e. www.mepinfra.com, NSDL viz www.evoting.nsdl.com, National Stock Exchange of India Limited at www.nse.com and BSE Limited at www.bseindia.com. The Results of the resolution as set out in the Notice, as declared, along with the Scrutinizer's Report will be communicated to the Stock Exchange(s) on or before Friday, the 10th March, 2023 and will be uploaded in the website of the Company i.e. www.mepinfra.com and on the website of NSDL at www.evoting.nsdl.com and on the website of NSDL at www.evoting.nsdl.com, National Stock Exchange of India Limited at www.nse.com and BSE Limited at www.bseindia.com. The Results in respect of the resolution as set out in the Notice so declared, along with the Scrutinizer's Report will be communicated to the Stock Exchange(s) on or before **Tuesday, 13th February, 2024** and will be uploaded in the website of the Company i.e. www.mepinfra.com and on the website of NSDL at www.evoting.nsdl.com and on the website of NSDL at www.evoting.nsdl.com.

BY ORDER OF THE BOARD
For MEP INFRASTRUCTURE DEVELOPERS LIMITED
 Sd/-
VIKRAM MUKADAM
 COMPANY SECRETARY

Place: Mumbai, Date: 12th January, 2024

UP Electricity Regulatory Commission
 "Vidyal Niyamak Bhawan", Vibhuti Khond, Gomti Nagar, Lucknow-226010
 Phone : 0522-2720426, Fax No. : 0522-2720423
 E-mail : secretary@uperc.org, Website : www.uperc.org

Ref. No. : UPERC/D/T/2023-24/1636 Dated : 12 January, 2024

E-TENDER NOTICE

Uttar Pradesh Electricity Regulatory Commission (UPERC) invites bids for the following works / assignments:

- E-Tender Reference No. E-T-01/UPERC/2023-24 - Engagement of Consultant for assisting the Commission on day - to - day basis in regulatory and other matters (on QCBS basis).
- E-Tender Reference No. E-T-02/UPERC/2023-24 - Engagement of Consultant for assistance in processing, assessing, evaluating, determination & issuance of Tariff Orders in the matter of the True-up of FY 2022-23, Annual Performance Review (APR) of FY 2023-24 and Aggregate Revenue Requirement (ARR)/Tariff of FY 2024-25 for the 6 distribution Licensees (DVLN, MVNL, PVNL, PuVNL, KESCo. & NPCL) & one Transmission Licensee (UPPTCL) & Business Plan and ARR/Tariff of NIDP Developers Pvt. Ltd. - Parallel Licensee and UPSLDC as per applicable Regulations (on QCBS basis). Tender documents can be downloaded from e-procurement portal <https://etender.up.nic.in/>. Please visit the portal for information & other updates.

Secretary

BASF INDIA LIMITED
 Registered Office: The Capital, 'A' Wing, 1204-C, 12th Floor, Plot No. C-70, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051.

NOTICE REGARDING LOST CERTIFICATES

NOTICE is hereby given that the certificates for the undermentioned securities of the Company have been lost/misplaced and the holder of the said securities/appllicant has applied to the Company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

Name of Holder	Kind of Securities and Face Value	No. of Securities	Distinctive Nos
Joana Maria Geeta De Sequeira	Equity Shares and Rs 10/-	50	439051 - 439100
		50	1153367 - 1153416
		50	2306377 - 2308426
		50	2308427 - 2308476
		50	2308477 - 2308526
		25	3739856 - 3739880
		50	3739756 - 3739805
		50	3739806 - 3739855
		187	5539412 - 5539598
		281	8288529 - 8288809
Total No of Securities		843	

Place : Panjim-Goa, Date : 12.01.2024
 Sd/-
Joana Maria Geeta De Sequeira

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ADVANTAGE OVERSEAS PRIVATE LIMITED
 At 414/A-Wing, 4th Floor, Express Zone Off W. E. Highway, Malad (East), Mumbai City, Mumbai, Maharashtra, India, 400097

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN / CIN / LLP No.: Advantage Overseas Private Limited (In CIRP) CIN : U05121MH2004PTC199195 PAN : AAEC88255F
- Address of the registered office: 414/A-Wing, 4th Floor, Express Zone Off W. E. Highway, Malad (East), Mumbai City, Mumbai, Maharashtra, India, 400097
- URL of website: www.aopoverseas.com
- Details of place where majority of fixed assets are located: 414/A-Wing, 4th Floor, Express Zone Off W. E. Highway, Malad (East), Mumbai City, Mumbai, Maharashtra, India, 400097
- Installed capacity of main products/services: The Company was engaged in Trading Import & Exports of Agricultural Commodities.
- Quantity and value of main products / services sold in last financial year: As per audited Financial Statements available for the FY, 2019-2020 Value : 1,31,35,173/-
- Number of employees / workmen: NIL
- Further details including last available financial statements (with schedules) of the year, lists of creditors are available at URL: ip.advantageoverseas@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: ip.advantageoverseas@gmail.com
- Last date for receipt of expression of interest: 27th January, 2024
- Date of issue of provisional list of prospective resolution applicants: 06th February, 2024
- Last date for submission of objections to provisional list: 11th February, 2024
- Date of issue of final list of prospective resolution applicants: 21st February, 2024
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 26th February, 2024
- Last date for submission of resolution plans: 26th March, 2024
- Process email id to submit Expression of Interest: ip.advantageoverseas@gmail.com

CA IP SUNIT SHAH
 Resolution Professional
 Advantage Overseas Private Limited (In CIRP)
 IP Registration No. : IBSI/PA-001/PA-P00471/2017-18/10814
 801-802, 8th Floor, Abhijeet-1, Mithakal Six Roads, Navrangpura, Ahmedabad-380009

Date : 12.01.2024
 Place : Ahmedabad

VIRTUOSO OPTOELECTRONICS LIMITED
 CIN: U74999MH2015PLC268355
 Regd. Office: P No. 7 MIDC SATPUR NASHIK NASHIK MH 422007 IN
 Tel: +91-0253 2309161 | Email: info@voepl.com | Website: www.voepl.com

NOTICE OF THE EXTRA ORDINARY GENERAL MEETING

NOTICE is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of Virtuoso Optoelectronics Limited ("the Company") will be held on Saturday, February 3, 2024 at 12:00 noon. (IST) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM"), to transact the business set out in the notice for the EGM ("Notice of EGM") in compliance with applicable provisions of the Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and the Securities and Exchange Board of India ("SEBI Circulars") without the personal presence of the members at the meeting, to transact the businesses, as set out in the Notice convening EGM.

The Company has sent the Notice convening EGM on January 12, 2024 through electronic mode to the Members whose email addresses are registered with the Company and/or Depositories in accordance with aforesaid MCA Circulars and SEBI Circulars. The requirement of sending physical copies have been dispensed with vide the MCA Circulars and SEBI Circulars. Notice convening EGM is also available on the website of the Company at www.voepl.com and of the stock exchange viz. BSE at www.bseindia.com.

Remote E-Voting and Voting during the EGM.

The Company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions as set out in the Notice of EGM. Additionally, the Company is providing the facility of voting through e-voting system during the EGM ("e-voting"). Detailed procedure for remote e-voting/e-voting is provided in the Notice of EGM and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI LODR, Regulations, 2015, the Members are provided with the facility to cast their votes on resolution as set forth in the Notice convening EGM using electronic voting system (e-voting) provided by CDCL. The Company has fixed Saturday, January 27, 2024 as the cut-off date for ascertaining the names of the shareholders, who will be entitled to cast their votes electronically in respect of businesses to be transacted as per the Notice of EGM and to attend the EGM. The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Saturday, January 27, 2024 ("cut-off date").

The remote e-voting period commences on Wednesday, January 31, 2024 at 9:00 A.M. IST and ends on Friday, February 2, 2024 at 5 P.M. IST. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by CDCL thereafter. During this period, the Members may cast their vote electronically. Those Members, who shall be present in the EGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the EGM. The Members who have cast their votes by remote e-voting prior to the EGM may also attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their votes again. Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, may obtain the login ID and password by sending a request to helpdesk.evoting@cdclindia.com. However, if he/she is already registered with CDCL for remote e-voting, he/she can use his/her existing User ID and password for casting the votes.

In case of any queries pertaining to e-voting, members may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at www.evotingindia.com, under help section or contact at 022-23058542/43. In case of any grievances relating to e-voting, please contact Mr. Rakesh Dalvi, Manager, at 25th Floor, A Wing, Marathon Futurex, Matfatti Mills Compound, NM Joshi Marg, Lower Parel (E), Mumbai - 400 013; Email: helpdesk.evotingindia.com or aforesaid number or contact the undersigned.

For Virtuoso Optoelectronics Limited
 Sd/-
Sukrit Bharati
 Managing Director
 DIN: 03638884

Place: Nashik, Date: January 12, 2024

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
 (formerly known as OASIS Auto Financial Services Limited)
 (A Subsidiary of ORIX Auto Infrastructure Services Limited)
 Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
 Tel. : + 91 22 2859 5093 / 6707 0100 | Fax : +91 22 2852 8549
 Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE [RULE 8(1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas, the undersigned being the authorised officer of ORIX Leasing & Financial Services India Limited, under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(12) of the said act read with rule 9 of the SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated 16.11.2018 calling upon Borrower **Suchir Pathare** And Co-Borrowers **Harshada Suchir Pathare & M/S Venture Travels** mortgagors to repay the amount mentioned in the notice being **Rs.1,28,91,940.38/- (Rupees One Crore Twenty Eight Lac Ninety One Thousand Nine Hundred Forty and Thirty Eight Paise Only)** within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

1. The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers and public in general that the undersigned has taken physical possession of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on 11th Day of January 2024.

2. The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of debt of **Rs.1,28,91,940.38/- (Rupees One Crore Twenty Eight Lac Ninety One Thousand Nine Hundred Forty and Thirty Eight Paise Only)** together with further interest and other charges from the date of demand notice till the date of payment/realization.

3. The borrower's attention is invited to provision of sub-section (6) of section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

ALL THAT PIECE AND PARCEL OF FLAT NO. 1302, 13TH FLOOR, RADHA VISHWESHVAR APARTMENT, NARSINGH LANE, MALAD R, MUMBAI-400064
 Date : 11.01.2024
 Place : MUMBAI
 Loan Account No.: L00000000000186

Yours Faithfully,
ORIX Leasing & Financial Services India Limited

CA IP SUNIT SHAH
 Resolution Professional
 Advantage Overseas Private Limited (In CIRP)
 IP Registration No. : IBSI/PA-001/PA-P00471/2017-18/10814
 801-802, 8th Floor, Abhijeet-1, Mithakal Six Roads, Navrangpura, Ahmedabad-380009

Date : 12.01.2024
 Place : Ahmedabad

DEN NETWORKS LIMITED
 CIN: L92490MH2007PLC347465
 Registered Office: Unit No. 116, First Floor, C Wing Bldg. No. 2 Kailas Industrial complex, L.B.S Marg, Park Site, Vikhroli (W), Mumbai -400079, Maharashtra, India
 Phone No. : +91-22-25170178, Email Id: investorrelations@denonline.in, Website: www.dennetworks.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2023
 (Rs. in million except per share data)

Sl. No.	Particulars	Quarter Ended		Nine Months Ended		Year Ended
		31.12.2023 (Unaudited)	30.09.2023 (Unaudited)	31.12.2022 (Unaudited)	31.12.2023 (Unaudited)	
1.	Total Income from Operations	2,729.37	2,766.13	2,769.00	8,227.31	11,304.70
2.	Profit / (Loss) for the period (Before Tax, Exceptional and/or Extra-Ordinary items)	618.99	639.59	497.19	1,758.50	1,432.93
3.	Profit / (Loss) for the period before Tax (after Exceptional and/or Extra-Ordinary items)	618.99	639.59	497.19	1,758.50	1,432.93
4.	Profit / (Loss) for the period after tax (after Exceptional and/or Extra-Ordinary items)	478.58	456.05	493.27	1,357.43	2,363.58
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	480.61	457.58	494.92	1,363.37	2,493.82
6.	Paid-up Equity Share Capital (net)	4,767.66	4,767.66	4,767.66	4,767.66	4,767.66
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year					27,306.01
8.	Earning Per Share (Face value Rs. 10/-)					
	(a) Basic	0.99*	0.96*	1.03*	2.84*	5.09
	(b) Diluted	0.99*	0.96*	1.03*	2.84*	5.09
	*not annualised					

Notes

स्वच्छतेचे केवळ सरकारी अभियान

नाशिकला पार पडलेल्या राष्ट्रीय युवा मेळाव्यात पंतप्रधानांनी देशातील प्रत्येक मंदिरात स्वच्छता ठेवण्याचे आवाहन केले. यातला प्रातिनिधीक संदेश देण्याकरिता काळाराम मंदिरात त्यांनी झाडू घेऊन स्वच्छता केल्याचे दाखवले. पंतप्रधान येणार म्हणून सगळं नाशिकच चकाचक झालं होतं. मंदिरही स्वच्छ असताना तिथे पंतप्रधानांनी स्वतः हातात झाडू घेण्याचे काही प्रयोजन नव्हते. तरीदेखील एकूणच देशभरातल्या स्वच्छतेविषयी त्यांचा आग्रह लक्षात घेतला तर घर दार, गल्ली, परिसर, गाव, तालुका, जिल्हा, राज्य आणि देश अशी ही स्वच्छतेची चढती क्रमवारी लागते. जवळपास गेली सात आठ वर्षे देशात स्वच्छता अभियान राखले जाते आहे. परंतु अजूनही अपेक्षेप्रमाणे त्याला यश मिळताना दिसत नाही. महात्मा गांधींनी याच स्वच्छता अभियानाला सर्वाधिक प्राधान्य दिले होते. ते स्वतः स्वच्छता मोहिमेमध्ये सहभागी होत असत. त्यामागचा हेतू हा होता की, स्वच्छता हा संस्कार झाला पाहिजे. ते केवळ अभियान होऊन चालणार नाही. या स्वच्छता अभियानांतर्गत देशभरात स्वच्छ शहर, गाव, राज्य यांची एक स्पर्धा घेतली जाते. या स्वच्छता सर्वेक्षणांमध्ये अनेक प्रकारचे निष्पत्ती लावले जातात. परंतु त्या त्या ठिकाणाच्या सरकारी यंत्रणांकडून केली जाणारी स्वच्छताच प्रमुख ठरते. आणि त्यानुसारच या सर्वेक्षणातले पुरस्कारही दिले जातात. गेल्यावर्षाच्या स्वच्छता सर्वेक्षणाचे निकाल जाहीर झाले. ज्यामध्ये संपूर्ण देशामध्ये महाराष्ट्र हे सर्वात स्वच्छ राज्य असल्याचे सांगून वेगवेगळ्या श्रेणीतले बारा पुरस्कार महाराष्ट्राच्या नावाने जाहीर झाले आहेत. कदाचित ही बारा महाराष्ट्रातल्या लोकांनादेखील आश्चर्यचकित करणारी ठरू शकते. महाराष्ट्रातले आज असे एकही शहर किंवा गाव नाही की तिथे पूर्णपणे स्वच्छता आणि टापटीप ठेवली गेलेली आहे. सर्वेक्षणातला गंमतीचा म्हणा किंवा विरोधाभास असा आहे की, देशातले सर्वात स्वच्छ शहर म्हणून सातव्यांदा इंदोर शहराला बहुमान मिळाला. महाराष्ट्र जर सर्वात स्वच्छ राज्य असेल तर त्यातल्या एखाद्या शहराला तरी निदान दुसऱ्या क्रमांकाचा तरी पुरस्कार मिळायला हवा होता. दुसऱ्या क्रमांकाचे स्वच्छ राज्य म्हणून मध्य प्रदेशला स्थान मिळालेले आहे. परंतु महाराष्ट्रातील एकही गाव पहिल्या पाच क्रमांकांमध्ये दिसत नाही.

लोकांचा सहभाग हवा

ज्या स्वच्छतेसाठी सातत्याने आग्रह धरला जातो आहे त्यासाठी प्रचंड प्रमाणात निधी खर्च होतो. असे असताना केवळ सरकारी स्तरावरून पार पडणारे अभियान पुरेसे ठरत नसल्याचे स्पष्ट होते. अन्यथा देशातील सर्वात स्वच्छ राज्य असलेल्या महाराष्ट्रात दोन तीन शहरांना अधिक स्वच्छ असल्याचा मान मिळू शकला असता. वेगवेगळ्या श्रेणींमध्ये राज्याला बारा पुरस्कार मिळाले म्हणून महाराष्ट्र स्वच्छतेच्या सर्वेक्षणात पहिल्या क्रमांकावर आलेला दिसतो. जोपर्यंत या स्वच्छता अभियानात प्रत्यक्ष जनतेला सहभागी करून घेतले जात नाही तोपर्यंत खऱ्या अर्थाने स्वच्छतेचा संस्कार गांढला गेला असे म्हणता येणार नाही. जनतेला

सहभागी करून घ्यायचे म्हणजे काय करायचे, असा प्रश्न विचारला जाऊ शकतो. त्यासाठी स्वच्छ घरापासून ते स्वच्छ गल्ली, असेदेखील सर्वेक्षण आणि स्पर्धा घेतल्या गेल्या पाहिजेत. या मोहिमेत अधिकाधिक सहभाग घेणाऱ्या संस्थांना प्रोत्साहन दिले गेले पाहिजे. आपला देश उत्सवप्रिय देश आहे. परंतु उत्सवानंतरमुद्धा किती उत्सवमंडळे आपला परिसर स्वच्छ ठेवित नाहीत. अगदी उत्सव काळातही अस्वच्छता असते. गणेशोत्सव, नवरात्रोत्सव, दहिहंडी उत्सव आणि अन्य धार्मिक उत्सवही साजरे होतात. उत्सवांच्या निमित्ताने घरोघरी जाऊन वर्गणी गोळा होते. त्या मंडळांकडे पैसाही जमा होते. परंतु त्या त्या परिसरातल्या उत्सव मंडळांनी आपला विशिष्ट परिसर स्वच्छतेसाठी दत्तक घ्यावा आणि आपल्याकडे जमा झालेल्या सार्वजनिक पैशाचा एका चांगल्या अभियानासाठी उपयोग करावा. एवढेच नव्हे तर ठिकठिकाणाच्या धार्मिक मंडळांनी किंवा मंदिरांनीमुद्धा केवळ आपले मंदिर, मशीद, चर्च च नव्हे तर आपापला परिसर स्वच्छ ठेवण्यासाठी आपली दानपेटी खुली केली पाहिजे आणि अशा अभियानांमध्ये उत्तम कामगिरी करणाऱ्यांना घसघशीत पुरस्कार देऊन सरकारने प्रोत्साहित केले पाहिजे. म्हणजे हे स्वच्छतेचे अभियान सरकारी न राहता ते घरोघरी पोहोचेल यात नागरिकांचा प्रत्यक्ष सहभागही वाढेल आणि तो संस्कार म्हणूनही हळूहळू रूढ होत जाईल.

स्वच्छ भाषा अभियानही हवे

नाशिकच्या कार्यक्रमांमध्ये मोदींनी आणखी एका स्वच्छतेकडे या देशाचे लक्ष वेधले आहे. गावाची, परिसराची किंवा ज्याला बाह्य स्वच्छता म्हणता येईल ती तर आवश्यक आहेच. परंतु प्रत्येक व्यक्तीच्या वागण्याबोलेण्यातील आंतरिक स्वच्छता खूप महत्त्वाची ठरते. या राष्ट्रीय युवक संमेलनात अगदी खुलेपणाने सगळ्या तरुणांना शिवराळ भाषा वापरू नये. तरुणांच्या तोंडात वारंवार येणाऱ्या शिव्या पाहिल्या तर त्यांना असे आवाहन करण्याची आवश्यकता होती. सर्वांपणे आई बहिणीवरून शिव्या देण्याची तरुणांमध्ये असलेली सवय ही आंतरिक अस्वच्छतेचा भाग ठरते. शिवराळ भाषेची स्वच्छता सगळ्यांसाठीच आवश्यक म्हणायला हवी. अगदी आजकालचे राजकारणीमुद्धा अनेकवेळेला अर्वाच्य आणि शिवराळ भाषेचा वापर करतात. स्वतः ला लोकप्रतिनिधी किंवा नेते म्हणवून घेत असताना त्यांच्याकडून अशा प्रकारच्या अस्वच्छ आणि असभ्य भाषेची अपेक्षाच ठेवता येत नाही. म्हणूनच स्वच्छतेचे अभियान राबवत असताना स्वच्छ भाषा अभियानही तितकेच गरजेचे ठरते. या देशाच्या लोकसंख्येमध्ये सध्या युवकांचे प्रमाणही सर्वाधिक आहे. त्यांच्याकडून जर या स्वच्छ भाषा अभियानाची सुरुवात झाली तर त्याचा जास्त प्रभाव पडू शकतो. युवकांना देशाचा आधारस्तंभ म्हटले जाते. त्यांच्याविषयी अभिमान असल्याचे गौरवोद्गारही काढले जातात. पण जर का त्यांच्या समस्या सोडवण्याचे प्रयत्न होत असताना त्यांच्या शिवराळ भाषेतून समस्या निर्माण होणार नाही, हे पाहिले जाणेमुद्धा तितकेच महत्त्वाचे ठरते.



दोहा

आजपासून आशिया खंडातील सर्वात मोठी फुटबॉल स्पर्धा अशी ओळख असलेल्या आशिया कप फुटबॉल स्पर्धेला कतरामध्ये सुरुवात झाली. फुटबॉल विश्वातील अनेक दिग्गज खेळाडू या स्पर्धेत खेळणार आहेत. त्यामुळे फुटबॉलप्रेमींना या स्पर्धेतील थरार अनुभवण्याची संधी मिळणार आहे. ए, बी, सी, डी, ई, एफ, अशा ६ गटांत २४ संघांची विभागणी करण्यात आली असून, भारत 'बी' गटात तर यजमान कतार 'ए' गटात आहे. मात्र या स्पर्धेत इराण, जपान, मलेशिया यांचे पारडे जड आहे. पण भारताला मात्र संघर्ष करावा लागणार आहे. आशिया कप फुटबॉल स्पर्धेत त गटवारी नुसार ए गटात - कतार, चीन, ताजिकिस्तान, लेबनॉन. बी गटात - भारत, ऑस्ट्रेलिया, उजबेकीस्तान, सीरिया, सी गटात - इराण, युएई, हंगकॉंग, पॅलेस्टाईन. डी गटात - जपान, इंडोनेशिया, इराक, व्हेतनाम. ई गटात - दक्षिण कोरिया,

आशिया कप फुटबॉल स्पर्धेला सुरुवात इराण, जपान, मलेशियाचे पारडे जड

मलेशिया, जॉर्डन, बेहरीन, तर एफ गटात - थायलंड, सौदी अरेबिया, किर्गिस्तान आणि ओमान या संघांचा समावेश आहे. आशिया कप स्पर्धेत सहभागी झालेल्या देशांमध्ये जे स्टार खेळाडू आहेत ते कुल्लथान कुल्लथाना मोट्या क्लबमध्ये खेळतात. दक्षिण कोरियाचा सोन ह्युन मीन हा आघाडीचा फुटबॉलर आहे. त्याने आतापर्यंत आपल्या देशासाठी ११६ सामन्यांमध्ये ४१ गोल केलेले आहेत. सध्या तो टोटेमहम हॉटस्पूर फुटबॉल क्लबमध्ये खेळतो. सौदी अरेबियाचा सलीम दावसारी याने ७४ सामन्यांत ३१ गोल केलेले आहेत. वर्ल्डकपमध्ये विजेत्या अर्जेन्टिना विरुद्धच्या सामन्यात त्याने आपल्या संघासाठी गोल केले होते. सध्या तो अलहिलाल क्लब मधून खेळतो. ए आक्रमक स्ट्रायकर अशी त्याची ओळख आहे. जपानचा टेकुमुसो कुबो हा सुद्धा फुटबॉल विश्वातील आघाडीचा खेळाडू आहे. त्याने १८ सामन्यांत ९ गोल केलेले आहेत. तो गोल सोशिडेड फुटबॉल क्लबकडून खेळतो. या सर्व स्टार फुटबॉल खेळाडूंचा आशिया कप स्पर्धेत

त आपापल्या संघांसाठी खेळताना आहे. त्यामुळे फुटबॉलप्रेमींसाठी जबरदस्त संघर्ष बघायला मिळणार ही एक मोठी पर्वणी आहे.

Table with 2 columns: क्र. (No.) and वि. (Details). It lists various teams and their details for the Asian Cup football tournament.

भारताच्या स्वप्नावर पाणी तिरंगी मालिकेची फायनल रद्द

भारत आणि दक्षिण आफ्रिका यांच्यातील अंडर-१९ तिरंगी मालिकेतील अंतिम सामना रद्द करण्यात आला. बुधवारी ओल्ड एडवर्डियन्स क्रिकेट क्लबच्या मैदानावर दिवसभर पाऊस पडला. त्यामुळे नाणेफेकही होऊ शकले नाही. अंतिम सामना अनिर्णित राहिल्याने दोन्ही संघांची निराशा झाली. सामन्यांतर भारतीय क्रिकेट नियामक मंडळाने ट्वॉफी सोडल्याचे फोटो शेअर केले. सामना सुरू होण्यासाठी सामनाधिकारी कट ऑफ वेळेपर्यंत थांबले. पण, पाऊस थांबत नसल्याने अखेर सामना रद्द करण्याचा निर्णय घेण्यात आला. भारताच्या अंडर-१९ क्रिकेट संघाने साखळी टप्प्यात एकही सामना गमावला नाही.

डेव्हिड वॉर्नर हेलिकॉप्टरने क्रिकेटच्या मैदानात सिडनी

डेव्हिड वॉर्नर शुक्रवारी हेलिकॉप्टरने सिडनी क्रिकेट मैदानावर आला. आपल्या भावाच्या लग्नात सहभागी झाल्यानंतर डेव्हिड वॉर्नर थेट हेलिकॉप्टरने सिडनी क्रिकेट मैदानावर मंचसाठी परतला. डेव्हिड वॉर्नरचा हा व्हिडिओ सोशल मीडियावर व्हायरल होत आहे. सिडनी सिक्सर्स आणि सिडनी थंडर यांच्यात शुक्रवारी विंग बॅश लीग सामना खेळवला जाणार होता. कसोटी आणि एकदिवसीय आंतरराष्ट्रीय क्रिकेटमधून निवृत्ती घेतलेला डेव्हिड वॉर्नर सिडनी थंडरकडून विंग बॅश लीगमध्ये खेळण्यासाठी उत्सुक आहे.

जाहीर सूचना

दिवांगत चित्रा राजेंद्र जाधव यांचे दि. २३.०७.२०२३ रोजी निधन झाले आणि त्या शाश्वतीय तंत्रिक, ठाणे, फाडकेवाडा, भरतगिर्जास कंपनीसमोर, खळीगाव, मुंबई, ठाणे - ४०० ६१२ मध्ये हजानत वहादर कार्यरत होण्या आणि त्यांनी त्यांचा उत्तर कार्यालयीन नोंदी आणि दस्तऐवज अन्तर्गत म्हणजेच त्यांनी राखली बहीण हर्षा धर्मा सावंत (संवालीकर) हर्षा अमोल सोनावणे) नामनिर्दिष्ट केले आहे. सधर दिवांगत बहीण शिवाजी हर्षा आणि तिचे पती श्री. राजेंद्र जाधव यांचे निधन आणि तिचे निधन होते. त्यांनी त्यांचा उत्तर कार्यालयीन नोंदी मूळ नाही.

हाफकिन जीव-औषध निर्माण महामंडळ मर्यादित (खेदी कक्ष)

महाराष्ट्र शासनाच्या अंगीकृत उपक्रम आचार्य दोंडे मार्ग, परळ, मुंबई ४०० ०१२. फोन नं. ०२२-२४१००४७८ ई मेल- procurementcell@haffkinmumbai.com निविदा सूचना

Table with 2 columns: अ. क्र. (Sl. No.) and वि. (Details). It lists items for procurement, including quantities and prices.

आर्थिक मर्यादा: २ रा मजला, एक बोलेवॉर्ड, लेक बोलेवॉर्ड, हिरानवडी पार्क, परळ, मुंबई - ४०, महाराष्ट्र. दूर. क्र.: ०२२-६६२५५६००; ईमेल: investors@artson.net; वेबसाईट: www.artson.net

आर्टसन इंजिनियरिंग लिमिटेड

सीआयएन: L27290MH1978PLC020644 (टाटा प्रोजेक्ट्स लिमिटेडची सहाय्यक कंपनी)

३१ डिसेंबर, २०२३ रोजी संपलेल्या त्रैमासिक आणि नऊमासिकीकरिता अलेक्झांडरिजित वित्तीय निष्काळीच्या (सुधर/आर) वितरणपत्राचा सारांश

Table with 4 columns: अ. क्र. (Sl. No.), तपशील (Particulars), संपलेले त्रैमासिक (Three Months Actual), संपलेली नऊमासिक (Nine Months Actual), संपलेली वर्ष (Year to Date Actual). It provides financial data for Alexion Finance.

दिनांक: १२ जानेवारी, २०२४ ठिकाण: मुंबई

मुंबई झोपडपट्टी सुधार मंडळ महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक

ई-निविदा सूचना कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई - ४०० ०५१ (दुसऱ्या क्र. ०२२ ६६४०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/ सीपीडीए/एम/एम/मुंबई महानगरपालिका / सिडको/ रेल्वे/ बीपीटी/एम/आयडीसी/एम.जे.पी. यांचेकडे नोंदणीकृत ठेकेदारकडून एकूण १/ सामंतीकरिता बी-१ (Percentage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर http://mahatenders.gov.in, उपलब्ध असतील. सधर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

Table with 4 columns: अ.क्र. (Sl. No.), टप्पा (Step), कालावधी (Duration), कालावधी (Duration). It lists the steps and durations for the tender process.

सुविचार विलास कोळेकर खंडाळा, रत्नागिरी. मो.वा. ९४२२४२०६११ स्वतःचे खास पैलू ओळखणे, जोपासणे आणि त्यांचा व्यवहारात वापर करणे हे आपल्याच हातात असते, तो वापर आपण कसा करतो यावर यश अवलंबून असतं.

पंचांग शनिवार १३ जानेवारी २०२४ शक १९४५ शोभननामसंवत्सर पौष शुक्ल द्वितीया नक्षत्र : श्रवण :- जन्मशाही :- रवी उदय- ०७-१६ रवी अस्त- १८-१९ मुस्लीम रजब मासार्थ, सिद्धेश्वर यात्रा प्रारंभ सोलापूर, श्रीनिहंसे सरस्वती जयंती

मुद्रक, प्रकाशक, सौ. जयश्री रमाकॉट खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कारिता दोंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विण्णु नगर, दिवा, नवी मुंबई - ४००७०८ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई - ४००००४ येथे प्रसिद्ध केले. संपादक : रोहित रमाकॉट पांडे संपर्क : संपादक विभाग : ८६५२२०१४४०, जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९, छोटा जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५४४३६४४१ ई-मेल navakal.1923@gmail.com 'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८१४/१७ REGD. No. MH/MR/SOUTH-143/2012-14 स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४ Printed and Published by Jayshree Ramakant Khadilkar-Pande On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - Rohit Ramakant Pande

Form for 'सूर टेक्सटाईल्स लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता' (Surya Textiles Limited's Share Buyback). It includes details about the company, the buyback process, and contact information.